

HIGH COURT OF KARNATAKA, BENGALURU
NOTIFICATION NO: HCBB – 74 / 2020
DATED 23RD MARCH 2020

High Court of Karnataka will remain closed for the period from Tuesday the 24th March 2020 to Monday the 6th April 2020 (Both days inclusive). This period shall be treated as the closure of the Courts for the purpose of Section 4 of the Limitation Act, 1963.

Hon'ble the Chief Justice has nominated the following Hon'ble Judges of the High Court of Karnataka to sit **at Principal Bench, Bengaluru on 24th and 26th March 2020** in Court Halls mentioned against them below between 11.00 AM to 12.30 PM to hear extreme urgent matters during the period of closure.

PRINCIPAL BENCH AT BENGALURU

24 th March 2020			
DIVISION BENCH	COURT HALL	SINGLE BENCHES	COURT HALL
Hon'ble Mrs.Justice B.V.Nagarathna AND Hon'ble Mr.Justice Pradeep Singh Yerur (All Division Bench matters)	2	Hon'ble Mr.Justice G.Narendar (All Writ and civil matters) Hon'ble Mr.Justice John Michael Cunha (All criminal matters)	9 15

26th March 2020			
DIVISION BENCH	COURT HALL	SINGLE BENCHES	COURT HALL
Hon'ble Mr.Justice K.N.Phaneendra AND Hon'ble Mr.Justice Suraj Govindaraj (All Division Bench matters)	6	Hon'ble Mr.Justice N.K.Sudhindrarao (All criminal matters) Hon'ble Mr.Justice S.G.Pandit (All Writ and civil matters)	17 20

On Tuesday the 24th March 2020, filing of urgent matters will be permitted only between 11.00 AM to 12.30 PM.

No appeals, Petitions or Applications of Civil nature will be received on the date on which filing is permitted, except in cases where it is sought to obtain extreme urgent interim orders like stay orders, interim directions and temporary injunctions etc.

Criminal Appeals, Criminal Revision Petitions, Criminal Petitions where it is sought to obtain extreme urgent orders, stay orders and interim directions etc. in Criminal matters will be received on the date on which filing is permitted.

During the closure period, no members of Bar or their Registered Clerks will be permitted to do the rectification of office objections in the matters which are already filed. Only for payment of process fee, entry will be allowed on Thursday, 26th March 2020 between 11.00 AM to 12.30 PM.

Directions issued prohibiting the entry of litigants to the premises of the High Court as per the memorandum dated 21.03.2020 shall continue to apply until further orders subject to modification made hereunder.

Only those members of the Bar and their Registered Clerks who have moved the memos, will be allowed to enter the High Court premises during the closure period only on the days on which sittings of Benches are fixed. All the memos shall be moved before the Special Benches notified as above.

Memos for posting will not be entertained by the Registrar (Judicial) or the Deputy Registrar during the above period.

In addition to usual filing, e-filing will be permitted as separately notified.

On Thursday the 26th, Friday the 27th and Saturday the 28th March 2020, the High Court and its office shall remain closed. On 24th March 2020, the office of High Court will work only till 1.30 PM. However, on Thursday the 26th March 2020, skeleton staff for the purpose of functioning of the Special Benches notified on that day will remain present and selected staff members will be available at filing counter between 11.00 AM to 12.30 PM for accepting process fees. Filing of matter on Thursday the 26th March 2020 will be permitted only in urgent matters that also only with the orders by the Benches sitting on that day.

In the week commencing from 30th March 2020, there will be sitting of High Court and its Benches only on 31st March 2020. There will be special sitting of the first Court on Monday the 30th March 2020 for hearing PILs at 10.30 AM.

The members of the Bar and Parties in person shall take a note of the order of the Apex Court dated 23rd March 2020 in suo-moto Writ Petition (Civil) No. 3/2020 regarding extension of period of Limitation for all Court proceedings.

By Order of Hon'ble The Chief Justice,

Date: 23.03.2020

**Sd/-
Registrar (Judicial)**



HIGH COURT OF KARNATAKA, BENGALURU
NOTIFICATION NO: HCDB – 62 / 2020
DATED 23RD MARCH 2020

High Court of Karnataka will remain closed for the period from Tuesday the 24th March 2020 to Monday the 6th April 2020 (Both days inclusive). This period shall be treated as the closure of the Courts for the purpose of Section 4 of the Limitation Act, 1963.

Hon'ble The Chief Justice has nominated the following Hon'ble Judges of the High Court of Karnataka to sit **at Dharwad Bench on 24th March 2020** in Court Halls mentioned against them below between 11.00 AM to 12.30 PM to hear extreme urgent matters during the period of closure.

AT DHARWAD BENCH

24th March 2020			
DIVISION BENCH	COURT HALL	SINGLE BENCHES	COURT HALL
Hon'ble Mrs.Justice S.Sujatha AND Hon'ble Ms.Justice Jyoti Mulimani (All Division Bench matters)	2	Hon'ble Mr.Justice B.M.Shyam Prasad (All Writ and Civil matters) Hon'ble Mr.Justice H.P.Sandesh (All Criminal matters)	4 5

On Tuesday the 24th March 2020, filing of urgent matters will be permitted only between 11.00 AM to 12.30 PM.

No appeals, Petitions or Applications of Civil nature will be received on the date on which filing is permitted, except in cases where it is sought to obtain extreme urgent interim orders like stay orders, interim directions and temporary injunctions etc.

Criminal Appeals, Criminal Revision Petitions, Criminal Petitions where it is sought to obtain extreme urgent orders, stay orders and interim directions etc. in Criminal matters will be received on the date on which filing is permitted.

During the closure period, no members of Bar or their Registered Clerks will be permitted to do the rectification of office objections in the matters which are already filed. Only for payment of process fee, entry will be allowed on Thursday, 26th March 2020 between 11.00 AM to 12.30 PM.

Directions issued prohibiting the entry of litigants to the premises of the High Court as per the memorandum dated 21.03.2020 shall continue to apply until further orders subject to modification made hereunder.

Only those members of the Bar and their Registered Clerks who have moved the memos, will be allowed to enter the High Court premises during the closure period only on the days on which sittings of Benches are fixed. All the memos shall be moved before the Special Benches notified as above.

Memos for posting will not be entertained by the Addl. Registrar (Judicial) during the above period.

In addition to usual filing, e-filing will be permitted as separately notified.

On Thursday the 26th, Friday the 27th and Saturday the 28th March 2020, the High Court and its office shall remain closed. On 24th March 2020, the office of High Court will work only till 1.30 PM. However, filing Counter will be kept open on Thursday the 26th March 2020 between 11.00 AM to 12.30 PM for payment of Process Fees and filing of urgent matter as specified above.

In the week commencing from 30th March 2020, there will be sitting of High Court and its Benches only on 31st March 2020.

The members of the Bar and Parties in person shall take a note of the order of the Apex Court dated 23rd March 2020 in suo-moto Writ Petition (Civil) No. 3/2020 regarding extension of period of Limitation for all Court proceedings.

By Order of Hon'ble The Chief Justice,

Date: 23.03.2020

**Sd/-
Registrar (Judicial)**



HIGH COURT OF KARNATAKA, BENGALURU
NOTIFICATION NO: HCKB – 48 / 2020
DATED 23RD MARCH 2020

High Court of Karnataka will remain closed for the period from Tuesday the 24th March 2020 to Monday the 6th April 2020 (Both days inclusive). This period shall be treated as the closure of the Courts for the purpose of Section 4 of the Limitation Act, 1963.

Hon'ble The Chief Justice has nominated the following Hon'ble Judges of the High Court of Karnataka to sit **at Kalaburagi Bench on 24th March 2020** in Court Halls mentioned against them below between 11.00 AM to 12.30 PM to hear extreme urgent matters during the period of closure.

AT KALABURAGI BENCH

24th March 2020			
DIVISION BENCH	COURT HALL	SINGLE BENCHES	COURT HALL
Hon'ble Mr.Justice P.S.Dinesh Kumar AND Hon'ble Mr.Justice Ravi V Hosmani (All Division Bench matters)	2	Hon'ble Mr.Justice P.S.Dinesh Kumar (All Writ and Civil matters) Hon'ble Mr.Justice K.Natarajan (All Criminal matters)	2 4

On the day of sitting, after completion of the work of the Division Bench, Hon'ble Mr.Justice P.S.Dinesh Kumar will sit single and take up Single Bench matters.

On Tuesday the 24th March 2020, filing of urgent matters will be permitted only between 11.00 AM to 12.30 PM.

No appeals, Petitions or Applications of Civil nature will be received on the date on which filing is permitted, except in cases where it is sought to obtain extreme urgent interim orders like stay orders, interim directions and temporary injunctions etc.

Criminal Appeals, Criminal Revision Petitions, Criminal Petitions where it is sought to obtain extreme urgent orders, stay orders and interim directions etc. in Criminal matters will be received on the date on which filing is permitted.

During the closure period, no members of Bar or their Registered Clerks will be permitted to do the rectification of office objections in the matters which are already filed. Only for payment of process fee, entry will be allowed on Thursday, 26th March 2020 between 11.00 AM to 12.30 PM.

Directions issued prohibiting the entry of litigants to the premises of the High Court as per the memorandum dated 21.03.2020 shall continue to apply until further orders subject to modification made hereunder.

Only those members of the Bar and their Registered Clerks who have moved the memos, will be allowed to enter the High Court premises during the closure period only on the days on which sittings of Benches are fixed. All the memos shall be moved before the Special Benches notified as above.

Memos for posting will not be entertained by the Addl. Registrar (Judicial) during the above period.

In addition to usual filing, e-filing will be permitted as separately notified.

On Thursday the 26th, Friday the 27th and Saturday the 28th March 2020, the High Court and its office shall remain closed. On 24th March 2020, the office of High Court will work only till 1.30 PM. However, filing Counter will be kept open on Thursday the 26th March 2020 between 11.00 AM to 12.30 PM for payment of Process Fees and filing of urgent matter as specified above.

In the week commencing from 30th March 2020, there will be sitting of High Court and its Benches only on 31st March 2020.

The members of the Bar and Parties in person shall take a note of the order of the Apex Court dated 23rd March 2020 in suo-moto Writ Petition (Civil) No. 3/2020 regarding extension of period of Limitation for all Court proceedings.

Date: 23.03.2020



By Order of Hon'ble The Chief Justice,

**Sd/-
Registrar (Judicial)**

HIGH COURT OF KARNATAKA

March 23, 2020

NOTIFICATION

(As applicable to all Districts Courts and Trial Courts in the State

In view of the Full Court Resolution dated March 23, 2020, Hon'ble the Chief Justice is pleased to pass the following order:

1. It is declared that there shall be '**closure**' of all the District and Trial Courts, Family Courts, Labour Courts and Industrial Tribunals in the State **from March 24 to April 6, 2020 (both days inclusive)**. This period will be treated as the period of closure of the Courts in accordance with Section 4 of the Limitation Act, 1963.
2. **The in-charge Courts shall function from 11 am to 12.30 pm only on March 24, March 27, March 31, and April 2, 2020. No other Courts will function on those days. On all other days, all Courts will remain closed.**
3. There will be maximum two or three Courts nominated as in-charge Courts in the District Headquarters, as may be decided by the Unit Heads / Prl. District and Sessions Judges of the concerned Districts. On other days, remand matters be entertained physically or digitally by the jurisdictional Magistrates or Special Judges, as the

case may be, at their respective Home Offices. Any one of the Sr. Civil Judge or Civil Judge & JMFC shall be nominated, apart from Addl. District & Sessions Judge if regularly sitting in a Taluka, as in-charge Judges for the Taluka Courts. The Judicial Officers and staff shall be posted in-charge on rotation basis.

4. The cases which are already listed up to April 4, 2020 shall be adjourned automatically to subsequent dates, which shall be uploaded in the website as well as CIS.
5. These in-charge Courts will take up only very urgent matters and bail petitions. The Court offices shall be closed by 1.30 pm for litigants and Members of Bar and entry into the Court precincts shall be barred after the said time. The filing and other counters will be open only between 11 am and 12.30 pm on sitting days. Filing of urgent matters will be permitted only on the aforesaid sitting days of the Courts.
6. Entry into the Court precincts shall be given only to the members of Bar or their clerks who have got matters posted during this period or who intend to file emergent case in in-charge Court. No one else will be permitted to enter.
7. The entry of litigants, visitors and Advocates' clerks to the precincts of all Courts will be restricted. The litigants and Advocates' clerks will be allowed entry into the aforesaid Court precincts only if they produce a

certificate issued by their respective Advocates on their letterheads indicating that the presence of the litigant and clerks in the Court precincts concerned is mandatory on that particular day. In the certificate, the members of the Bar shall mention brief reasons for permitting entry of their clients to the Court precincts. It is clarified that the members of electronic and print media, who are holding identity cards will be allowed entry into the precincts of the aforesaid Courts.

8. Those litigants who are appearing in person or who intend to appear in person during this period will have to tender an application in writing at the entry/checking points of the Courts concerned giving the particulars of the case in which they want to appear in person. In the event they want to enter the Court precincts for filing of a case or for filing statement of objections/applications etc., necessary details of the case be set out in the application. After scrutiny of such applications, a decision will be taken by the officials of the Courts concerned for allowing entry to such litigants.
9. Since the working strength of court staff will be less than 10% on the aforesaid designated days, Hon'ble the Chief Justice has appealed to the members of Bar and litigants not to visit the Courts unless it is absolutely mandatory.
10. The members of the Bar and litigants are requested to note the order dated March 23, 2020 passed by the Hon'ble Supreme Court of India (*In Suo Motu Writ*

Petition (Civil) Nos.3/2020 In re: Cognizance for extension of Limitation wherein to obviate such difficulties and to ensure that lawyers/litigant do not have to come physically to file such proceedings in respective Courts/Tribunals across the country including this Court, it is ordered that a period of limitation in all such proceedings, irrespective of the limitation prescribed under the general law or Special Laws whether condonable or not shall stand extended w.e.f 15th March 2020 till further order/s to be passed by the Supreme Court in the said proceedings.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-
(Rajendra Badamikar)
Registrar General

